

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "C": NEW DELHI
(Through Video Conferencing)**

**BEFORE
SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

ITA Nos. 6423 & 6424/Del/2017
Asstt. Years : 2013-14 & 2013-14

M/s. Hospital Management Group Orthonova, F-14, Middle Circle, Connaught Place, New Delhi-110 001. PAN AAFFG0992G	Vs.	The Income Tax Officer, Ward-37(2) New Delhi.
(Appellant)		(Respondent)

Assessee by:	Shri Rohit Gupta, CA
Department by :	Shri Umesh Takyar,, Sr. DR
Date of Hearing	21.10.2021
Date of pronouncement	21.10.2021

ORDER

PER BENCH

Both the appeals filed by the assessee are directed against the order dated 22.8.2017 passed by the Ld. CIT (A), 20, New Delhi relating to assessment years 2013-14.

2. The Ld. Counsel for the assessee, vide letter dated 14th September, 2021 has requested for withdrawal of the appeals filed by him on the ground that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and certificate to this effect in Form No. 3 has already been obtained.
3. Learned Sr. DR has no objection for withdrawal of the appeals.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals and the appeals are dismissed as withdrawn.
5. In the result, the appeals of the assessee are dismissed.

**Order pronounced in the open court at time of hearing
itself i.e. on 21st October, 2021.**

sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

Dated: 21/10/2021

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1. Applicant
2. Respondent
3. CIT

4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi